IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 79781 of 2018

Arising out of Order-in-Appeal No.655/HWH/CE/2017-18 Dated 15/03/2018 passed by Commissioner of CGST & Central Excise, Appeals-II, Kolkata.

M/s. Malsons Polymers (P) Ltd.
(Sankrail Industrial Park
Vill. Jala Dhulagori, P.S. Sankrail
Howrah-711302)

Appellant (s)

VERSUS

Commr. of CGST & Central Excise, Howrah Commissionerate
(M. S. Building, Customs House, 15/1,
Strand Road, Kolkata-700001)

Respondent (s)

APPERANCE :
None for the Appellant
Shri Joydip Chattopadhyay, Authorized Representative for the Respondent

CORAM:
HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO. 75037/2023

Date of Hearing : 07 February 2023
Date of Decision : 07 February 2023

ORDER

When the case came up for hearing, it is seen that the appellant has sent a letter enclosing therein copy of SVLDRS-4 certificate towards full discharge.

The Ld. DR submits that the copy has also been received by them and is found to be connected to the present appeal only. Accordingly, the appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

(R. Muralidhar)

Member (Judicial)

Pooja